CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.3906/2013

New Delhi this the 14th day of December, 2016

Hon'ble Dr. K.B. Suresh, Member (J) Hon'ble Mr. K.N. Shrivastava, Member (A)

- All India Ordnance Factories,
 Para Medical Staff Association,
 (Affiliated with INTUC-10084/INDWF
 304/AIHE & WC)
 Head Office at Jabalpur,
 Through the General Secretary, AIOFPMSA,
 Qr.No.3493/B, Type-III, Sector-II,
 Vehicle Factory Estate, Jabalpur-482 009 MP
- 2. Sh. KS Rana s/o Late Sh. B.S. Rana, General Secretary, AIOFPMSA, Qr.No.3493/B, Type-III, Sector-II, Vehicle Factory Estate, Jabalpur-482 009 MP
- 3. Sh. Daya Ram,
 S/o Late Sh. Matadeen,
 Medical Assistant,
 Ordnance Factory Hospital, Muradnagar,
 Ghaziabad, UP
 Resident of Qtr. No.1/DS/35/436 QFM,
 Estate, Muradnagar, Ghaziabad, UP
- 4. Sh. Pradeep Sharma,
 S/o Late Sh. S.N. Sharma,
 Medical Assistant,
 Vehicle Factory Hospital, Jabalpur, MP
 Resident of Qtr. No.3102, Type III,
 Sector I, Vehicle Factory Estate,
 Jabalpur MP
- 5. Sh. Naresh Kumar Sahu, s/o Sh. Sohan Lal, Medical Assistant, Ordnance Factory Hospital, Muradnagar, Ghaziabad UP Resident of Qtr. No. Q/25/125 OFM Estate Ordnance Factory, Muradnagar, UP- Applicants

(By Advocate: Mr. Sudarshan Rajan with Mr. Ramesh Rawat)

Versus

Union of India,
 Through the Secretary,
 Ministry of Defence,
 Department of Production and Supplies,

Central Secretariat, New Delhi-110 001

2. The Ordnance Factory Board, Through its Director General, 10A, SK Bose Road, Kolkata-700001

- Respondents

(By Advocate: Mr. Ashish Nishcal)

ORDER (Oral)

Dr. K.B. Suresh, Member (J):

Heard.

2. The issue in nutshell is that the applicants, who were in Grade

Pay of Rs.1900, are asked to do work of other group of persons,

whose Grade Pay is substantially higher. The concept of 'equal pay

for equal work' should normally come into the picture. Now the only

difference is that equal work must be a regular work and not

temporarily adjusted work. This, apparently, seems to be a

temporarily adjustment, as even admitted by the respondents

themselves. Therefore, we are afraid we cannot grant any relief to the

applicants.

B. But having said so, we also declare that it will be open to the

respondents to re-examine this issue. If the applicants and others

like them are made to work, which is commensurate with the higher

responsibilities and higher pay, then there must be something in the

system, which may be worked out in the next one year so that undue

disadvantage may not fall on all these lower level employees. With

this, the OA is disposed of. No costs.

(K.N. Shrivastava) Member (A) (Dr. K.B. Suresh) Member (J)

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